

(c) It is understood from the Federation of Hotel and Restaurant Associations of India that the high prices are due to the heavy excise and other duties levied on imported liquor and the high annual licence fees payable by hotels in Delhi on the basis of their room capacity.

**Seniority List of Class I Technical Officers in Roads Wing**

9907. SHRI K. M. Koushik  
SHRI V. NARASIMHA RAO  
SHRI R. V. NAIK  
SHRI J. MOHAMED IMAM  
SHRI MEETHA LAL MEENA

Will the Minister of SHIPPING AND TRANSPORT be pleased to state ;

(a) whether it is a fact that there is considerable amount of dissatisfaction among class I Technical Officers working in the Roads Wing over the delay in drawing up a seniority list and regularising their appointments as they have been selected by the Union Public Service Commission;

(b) whether it is also a fact that the Kolet Committee had recommended amendments of the Central Engineering Service (Roads) Class I Recruitment Rules to regularise these appointments and the Law Ministry concurred with this recommendation;

(c) whether it is further a fact that the opinion of the Home Ministry in the matter has not been received as yet; and

(d) if so, the reason why an immediate decision cannot be taken by his Ministry to settle this issue in the interest of better staff relations ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH, : (a) to (d). The question of *inter se* seniority of Class I Technical Officers in the Roads Wing has been the subject of some dissatisfaction among some officers. The Kolet Committee, which had

been appointed to examine this question, has not made any unanimous recommendation about the amendment of the Central Engineering Service (Roads) Class I Recruitment Rules. The Ministry of Law has given its advice on various points from time to time. No final opinion has yet been received from the Ministry of Home Affairs. It has not been possible to arrive at an immediate decision as advice of the Ministries and bodies required to be consulted has not yet been received.

**Holding of Elections to S. G. P. C., Punjab**

9908. SHRI GURCHARAN SINGH; Will the Minister of HOME AFFAIRS be pleased to state :

(a) the reasons for not holding the general election to the Shiromani Gurdwara Prabandhak Committee, Punjab when the term of the previous Committee has already expired; and

(b) the time by which the elections will be held ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) and (b) Shiromani Gurdwara Prabandhak Committee became an inter-State Corporation on the reorganisation of Punjab and under section 72 of the Punjab Reorganisation Act, 1966 it continues to function and operate in the areas of the composite State until other provision is made by law. The question as to how the committee should function in the changed circumstances is being examined in consultation with the State Government and it is not possible at this stage to indicate the time by which a decision may be reached in the matter.

**Meeting of National Integration Committee**

9909. SHRI INDRAJIT GUPTA ; Will the Minister of HOME AFFAIRS be pleased to state ;

(a) whether it is a fact that the National Integration Committee has not met since June, 1968 ;